

uary, 1974 together with an explanatory note

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the above Notifications

(4) Two statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications

[Placed in Library. See No LT-9601/75]

FERTILIZER AMENDMENT ORDERS, 1975

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASHEB P SHINDE) I beg to lay on the Table

A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955 —

(1) The Fertilizer (Control) Amendment Order 1975, published in Notification No GSR, 203(E) in Gazette of India dated the 16th April 1975

(2) The Fertiliser (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 207(E) in Gazette of India dated the 18th April, 1975

(3) The Fertiliser (Movement Control) (Second Amendment) Order, 1975 published in Notification No GSR 208(E) in Gazette of India dated the 19th April, 1975

[Placed in Library See No LT-9602/75]

ANNUAL REPORT OF TAMIL NADU AGRO INDUSTRIES CORPORATION LTD, MADRAS FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table

A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu Agro Industries Corporation Limited, Madras for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No LT-9680/75]

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION AND ALIENATION ACT, 1972 AND NOTIFICATIONS UNDER GUJARAT SLUM AREAS) (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH) I beg to lay on the Table

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.—

(1) Order No VCT-2074/45749-V dated 1st April 1975 in the case of Shri Haribhai Nathubhai Desai of Kabilpur, Taluka Navsari in the district of Bulsar

(2) Order No VCT.1474/155087-V dated 1st April 1975 in the case of Asha Cooperative Housing Society, Ahmedabad

(3) Order No VCT-2474 67280-V dated 3rd April 1975 in the case of Sardar Patel Cooperative Housing Society Ltd, Boriavi Taluka Anand in the district of Kaira

(4) Order No VCT-1474/83708-V dated 4th April 1975 in the case of Jayalaxmi Cooperative Housing Society, Ahmedabad.